

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

116. I.A. 727/2022

I.A. 2985/2021

I.A. 2650/2021

IN C.P.(IB)-1896(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: Prafulla Shah

V/s.

Safetec Healthcare &Hygine Pvt Ltd

Appearance

For RP : Ms. Pooja Batra a/w Ayesha Qureshi i/b Partik Amin Associates for Applicant/RP, Erstwhile RP- Ms. Nayana Savla Present physically.

For Respondent : Adv. Aniruth Purusothaman, Mr. Aman Kacheria a/w Mr. Siddharth Shankar i/b Agarwal & Dhanuka Legal Advocates for R- 3, 4 and 6. in IA 2650/2021 is present through VC.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

IA 2650/2021

Ld. Counsel for Erstwhile RP along with the RP is present to assist the Court and submits that the Auditor has completed the audit of the data provided by the Respondents. However, the Audit Report could not be finalized because

suspended directors are not signing the Balance Sheets which are purely based on the data including the Sales and Purchase Registers for the Financial Year 2016-2017, 2017-2018, 2018-2019 & 2019-2020 provided by the Respondents.

Mr. Aniruth Purusothaman Ld. Counsel for the Respondents submits that Respondents are willing to sign the balance-sheet.

As the data and material for audit have been provided by Respondents, let the Respondents check and sign the Balance Sheets for above years in accordance with law so that progress is made, towards CIRP.

List on **20.05.2024** high on board.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//